

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No.411 of 2012 in**  
**DFR No. 2112 of 2012**

**Dated : 15<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Kerala State Electricity Board** **.... Appellant (s)**

**Versus**

**Kerala State Electricity Regulatory Commission** **...Respondent (s)**

Counsel for the Appellant(s): Mr. M.T. George  
Counsel for the Respondent(s): Mr. Ramesh Babu

**ORDER**

**I.A. No.411 of 2012**  
**(Appl. for condonation of delay)**

This is an Application to condone the delay of 183 days in filing the Appeal as against the main Order dated 28.04.2012. It is submitted that the reason for the delay is that the Applicant/Appellant filed a Review Petition before the Commission on 11.07.2012 and the same had been disposed of on 27.09.2012 and after preparation of the Appeal, the same has been filed before this Tribunal on 09.11.2012, and that is how the delay was caused.

We have heard the learned counsel for the Commission.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post for Admission on **24.01.2013**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/vs**